

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 91 of 1993.

DATE OF DECISION 2-6-1993

Sailaja.B and another Applicant (s)

M/s S Subramani Advocate for the Applicant (s)

Versus
Union of India rep. by the
Secretary, Ministry of Home
Affairs, New Delhi & others Respondent (s)

Mr George CP Tharakan, SC GSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. N Dharmadan, Judicial Member
and

The Hon'ble Mr. R Rangarajan, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? NO
3. Whether their Lordships wish to see the fair copy of the Judgement? NO
4. To be circulated to all Benches of the Tribunal? NO

JUDGEMENT

SHRI N.DHARMADAN, J.M

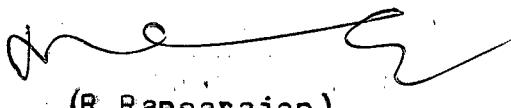
Applicants are having prior services under Respondent-2 from 8.4.91 to 31.12.91. They are aggrieved by the termination of their services and denial of permanent employment under the Director of Census Operations. According to the applicants there are existing vacancies even now. They have originally filed an application under Section 19 of the Administrative Tribunals Act of 1985 challenging their termination and seeking for a direction to the respondents to reinstate them in the post of Compilers in the Department under the Director of Census Operations. Later, the applicants have filed an amended O.A. adding additional prayers and producing

Annexure-IV order issued by the Directorate granting some benefits of relaxation in regard to the age and also ~~granting~~ giving priority to persons who had already worked in connection with Census Operation for a period of not less than six months.

2 At the time when the D.A. came up for admission we have heard the learned counsel for the respondents also. Learned counsel for the applicant submitted that the application can be disposed of directing Respondent-2 to consider the applicants' claim for re-engagement granting the benefits of Annexure-IV dated 18.12. 92 whenever further vacancies arise under him for continuing the work of Census Operation.

3 We have heard the learned counsel for both sides. We are also satisfied that this application can be disposed of accepting the suggestions made by the learned counsel for the applicant. Accordingly, we direct Respondent-2 to consider the claim of the applicants for re-engagement in future, whenever vacancies arise, taking into account the Directorate's order dated 18.12.92 (Annexure-IV).

4 With these observations, we dispose of the application.


(R Rangarajan)
Administrative Member


(N Dharmadan)
Judicial Member